

(a) whether the Utkal Provincial Congress Committee sent a copy of their resolution in the month of October, 1952, to the Government of India for the integration of Seraikhal and Kharsawan with Orissa State; and

(b) if the answer to part (a) above be in the affirmative, what action Government propose to take in the matter?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) No.

(b) Does not arise.

#### AUDITING GOVERNMENT-SPONSORED FACTORIES

\*662. **Shri Natesan:** Will the Minister of Finance be pleased to state how auditing is being done in the case of Government-sponsored factories?

**The Minister of Revenue and Expenditure (Shri Tyagi):** The information is being collected and will be laid on the table of the House in due course.

#### ELECTION PETITIONS

\*663. **Shri B. S. Murthy:** Will the Minister of Law be pleased to state:

(a) the total number of election petitions filed by candidates from Madras State under the Representation of the People Act; and

(b) how many of them have been disposed of so far?

**The Minister of Law and Minority Affairs (Shri Biswas):** (a) and (b). Upto the 21st November, 1952, 32 election petitions have been filed in Madras State, and 3 of them have been disposed of so far.

#### SCHOLARSHIPS FOR SCHEDULED TRIBES

\*664. **Shri B. S. Murthy:** Will the Minister of Education be pleased to state:

(a) the amount distributed as scholarships in the current year for Scheduled Tribes;

(b) the studies for which preference is given in sanctioning scholarships; and

(c) the number of such applications received and the number sanctioned?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) to (c). The hon.

Member's attention is drawn to the statement laid on the Table of the House. [See Appendix IV, annexure No. 10]

#### NAGPUR CONVENTION OF HARIJAN MEMBERS OF PARLIAMENT

\*665. **Shri B. S. Murthy:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received copies of the resolutions passed at the recent Nagpur Convention of Harijan Members of Parliament and State Legislature; and

(b) if so, what action Government propose to take on the resolutions?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) No.

(b) Does not arise.

#### FINANCIAL ASSISTANCE TO HYDERABAD

\*666. **Shri H. G. Vaishnav:** Will the Minister of States be pleased to state:

(a) the total loss of revenue incurred by Hyderabad State as a result of financial re-arrangements;

(b) the total amount of annual subsidy given by the Centre to that State; and

(c) whether the Centre propose to increase the amount of subsidy as requested by the Hyderabad Government and if so, to what extent?

**The Minister of Home Affairs and States (Dr. Katju):** (a) I presume that the reference is to the financial integration of State with the Central Government; the net immediate loss of revenue to the State after taking into account the expenditure saved as a result of financial integration was computed at Rs. 135 lakhs (O.S.);

(b) Rs. 135 lakhs (O.S.);

(c) The grant-in-aid was fixed at Rs. 135 lakhs (O.S.) as a final settlement with the concurrence of the Hyderabad Government and it is not proposed to re-open the matter.

#### DISTRICT COUNCILS (ASSAM)

\*668. **Shrimati Khongmen:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Assam Government made a request

for grants for the purpose of building headquarters of District Councils of the autonomous districts of Assam; and

(b) if so, the action taken by Government in the matter?

**The Minister of Revenue and Expenditure (Shri Tyagi):** (a) Government of India have not received any such request.

(b) The question does not arise.

#### DEVELOPMENT OF BACKWARD CLASSES

**228. Shri Balwant Sinha Mehta:** Will the Minister of Home Affairs be pleased to state:

(a) on what basis the annual grants are given to different States for development of Backward Classes; and

(b) what percentage of these grants is exclusively meant for the Scheduled Tribes in Scheduled Area, what for other Tribes living in the same State and what for other backward classes respectively?

**...The Minister of Home Affairs and States (Dr. Katju):** (a) No grants are given to States for the development of "Backward Classes" as such. Annual grants-in-aid are, however, given under Article 275 of the Constitution for promoting the welfare of Scheduled Tribes and for raising the level of administration of Scheduled Areas in a State. These grants are made on the basis of factors such as the size of the tribal population, the degree of backwardness of the Scheduled Tribes and the financial resources of the State.

(b) The grants are exclusively meant for Scheduled Tribes whether living in Scheduled Areas or any other part of the State.

#### COMMITTEE TO EXAMINE STANDARDS OF DEGREES

**230. Shri S. N. Das:** Will the Minister of Education be pleased to state:

(a) whether the report of the Committee to examine the standards of the degrees and diplomas awarded by private educational institutions for purposes of Government employment, has been received and considered;

(b) if so, with what result; and

(c) the number of institutions whose degrees and diplomas were considered and the number of such of

them as were recommended to be accepted by Government?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) Yes.

(b) All the recommendations of the Committee have been accepted by Government of India.

(c) The degrees and diplomas awarded by 25 private educational institutions were considered by the Committee, and those awarded by 6 of them were recommended to be accepted by Government of India

#### THEFTS ETC. IN DELHI

**231. Pandit Munishwar Datt Upadhyay:** Will the Minister of Home Affairs be pleased to state what are the total number of thefts, burglaries, dacoities and murder cases in the new colonies of Delhi in the years 1951 and 1952?

**The Minister of Home Affairs and States (Dr. Katju):**

Years	Thefts	Burglaries	Dacoities	Murder
1951	159	68	..	5
1952	127	79	..	1
up to 1.10.52				

#### REVENUE FROM IMPORT DUTIES

**232. Sardar Hukam Singh:** Will the Minister of Finance be pleased to state:

(a) what was the revenue derived by the Union Government from the Import Duties, and other taxes (if any) on mineral oil imports (including petroleum and petroleum products) and the sale of such oil and aviation fuel in India, in each of the last five years, ending 31st March, 1952;

(b) whether any complaint has been made to the Government of India of any State tax operating in effect as a Transit Duty, and if so, what action the Government of India have taken in the matter; and

(c) whether any proposals have been submitted to Government for unifying the rates and procedure for levying such taxes?

**The Minister of Revenue and Expenditure (Shri Tyagi):** (a) A Statement giving the necessary information is placed on the Table of the House. [See Appendix IV, annexure No. 11]